

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3455**

TO BE ANSWERED ON THE 10TH AUGUST, 2021/ SRAVANA 19, 1943 (SAKA)

STATUS OF CAA, NRC AND NPR

3455. SHRI SUNIL KUMAR MONDAL:

Will the Minister of HOME AFFAIRS be pleased to state:

the details of the stand of the Government on Citizenship Amendment Act (CAA), National Register of Citizens (NRC) and National Population Register (NPR) in the country along with their present status, State/ UT-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

The Citizenship (Amendment) Act, 2019 aims to facilitate grant of citizenship to migrants belonging to Hindu, Sikh, Buddhist, Jain, Parsi or Christian community from Pakistan, Bangladesh and Afghanistan who entered into India on or before the 31.12.2014 and who have been exempted by the Central Government by or under clause (c) of sub-section (2) of section 3 of the Passport (Entry into India) Act, 1920 or from the application of the provisions of the Foreigners Act, 1946 or any rule or order made thereunder. The Citizenship (Amendment) Act, 2019 has been notified on 12.12.2019 and has come into force w.e.f. 10.01.2020.

Till Now, the Government has not taken any decision to prepare National Register of Indian Citizens (NRIC) at National Level.

Further, Government decided to update the National Population Register (NPR) under the Citizenship Act, 1955 along with the first phase of Census, 2021. The demographic and other particulars of each family and individual were to be updated/collected during the exercise of updation of NPR. No document is to be collected during this exercise. However, due to outbreak of Covid-19, the updation of NPR and other related field activities have been postponed.
